TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II SECTION 3, SUB-SECTION (ii) DATED THE 16TH MARCH , 1998 Government of India Ministry of Finance (Department of Revenue)

New Delhi the 16th March , 1998

NOTIFICATION

S.O. (E).- Whereas by notification number S.O.844(E) dated the 17th October, 1995 issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act; 1961 (43 of 1961), the Central Government had specified at serial number 5, Equipments, furnishing and running of Residential Training Centre for mentally retarded persons at Sabarkantha District, Gujarat of Sahyog Kushthayagna Trust, Rajendra Nagar Crossing, District Sabarkantha, Gujarat-383276 as an eligible project or scheme for a period of three years beginning with assessment year 1996-97;

AND WHEREAS the said project or scheme is likely to extend beyond three years;

AND WHEREAS the National Committee, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years and enhancing the approved cost to rupees thirty five lakhs seventy thousand only;

NOW, THEREFORE, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby specifies the scheme or project of Equipments, furnishing and running of Residential Training Centre for mentally retarded persons at Sabarkantha District, Gujarat of Sahyog Kushthayagna Trust, Rajendra Nagar Crossing, District Sabarkantha, Gujarat-383276, at the estimated cost of rupees thirty five lakhs seventy thousand only as an eligible project or scheme for a further period of three assessment years commencing from assessment year 1999-2000.

(V.K. SEHGAL) Deputy Secretary to the Government of India

NO. 1957 F.NO. NC-9/98 भारत के राज्यत्र अलाधारण माग-11 खण्ड-3 उपखण्डही।हूँ में दिनांक 16 मार्च, 1998 को प्रकाशनार्थ ।

> भारत तरकार वित्त मंत्रालय हराजस्व विभागह

> > नई दिल्ली, 16 मार्च, 1998

अधितूचना

और पूँकि उक्त परियोजना अथवा स्कीम तीन वर्ष से आगे तक बढ़ार जाने की सम्भावना है,

और चूंकि राष्ट्रीय समिति नेयह समाधान हो जाने पर कि उक्त परियोजना अथवा स्कीम उचित स्प से निष्पादित की जा रही है आयकर नियमावली 1962 के नियम 11 ड के उपनियम§5§ के अन्तर्गत उक्त परियोजना अथवा स्कीम को और आगे तीन वर्ध की अवधि के लिए विनिर्द्धिट करने और अनुमोदित लागत को बढ़ा कर केवल पैतीस लाख सत्तर हजार स्पष्ट तक बढ़ाने की सिफारिश की है,

इसलिए अब केन्द्रीय तरकार आयकर अधिनियम 1961§1961 का 43§ की धारा 35 क ग के स्पष्टीकरण के खण्डहुंखडू के ताथ पव्ति उपधाराहूं।हुं दारा प्रदत्ता कितयों का प्रयोग करते हुए एतद्वारा सहयोग कुव्ठय जन ट्रस्ट, राजेन्द्र नगर का सिंग जिला साबरक्या, गुजरात-383276 के साबरक्या-जिला, गुजरात स्थित मंदबुद्धि व्यक्तियों के लिए आवासीय प्रश्निक्षण केन्द्र में उपकरण उपलब्ध कराने, सज्जित करने उसे चलाने की स्कीम अथवा परियोजना को मात्र पैतीस लाख सत्तर हजार रूठ की अनुमानित लागत पर कर निर्धारण वर्ष 1999-2000 से आरम्भ होने वाले कर निर्धारण वर्षों के लिए एक पात्र परियोजना अथवा स्कीम के स्थ में विनिर्द्षिट करती है।

§वी 0 के0 सहगल्छ उप-सचिव, भारत सरकार

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तांठ तंठ राठ रांठ-9/98